

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 609  
IB-835/ND/2020**

**IN THE MATTER OF:**

**Mr. Sanjeev Aggarwal and Ors.**

**...PETITIONER**

**Vs.**

**M/s. Supertech Township Project Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC Code, 2016**

**Order delivered on 25.05.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor**

**:Adv. Piyush Singh, Adv. Aditya Parolia, Adv. Aditi Sinha.**

**For the Respondent/Corporate Debtor**

**:Adv. Rishi Kapoor, Adv. Akhil Shankhwar, Adv. Jatin Dev**

**ORDER**

**IA/5321/2020**

Counsel for the Applicant has commenced his arguments and for further hearing of the arguments post this matter after vacations. Counsel for the section 7 Applicant is also present and Counsels are permitted to attend for physical hearing on the next date of hearing. List this matter on **05.07.2022**.



**(Rahul Bhatnagar)  
Member (T)**

(Mohit)



**(P.S.N Prasad)  
Member (J)**